

ITEM NO.28 Court 4 (Video Conferencing) SECTION II-B

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s).6156/2021

(Arising out of impugned final judgment and order dated 23-07-2021 in WPCRL No. 1236/2021 passed by the High Court of Uttarakhand at Nainital)

PRAVEEN SALAR

Petitioner(s)

VERSUS

THE STATE OF UTTARAKHAND & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.101512/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.101513/2021-EXEMPTION FROM FILING O.T.)

Date : 23-08-2021 This petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD  
HON'BLE MR. JUSTICE M.R. SHAH

For Petitioner(s) Mr. Arvind Vashisth, Sr. Adv.  
Mr. Suhaas Ratna Joshi, AOR  
Mr. Vaibhav Joshi, Adv.  
Ms. Prayanka Agarwal, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

- 1 We have heard Mr Arvind Vashisth, learned Senior Counsel appearing on behalf of the petitioner, with Mr Suhaas Ratna Joshi, learned counsel.
- 2 The High Court recorded that petition for quashing the FIR alleging the commission of an offence punishable under Section 302 of the Indian Penal Code 1860, was not pressed. However, observing that the prayer before it was "innocuous", the High Court by its order dated 23 July 2021, granted time to the accused to surrender until 10 August 2021 and directed that the application for

bail should be decided on the same day.

- 3 Issue notice, returnable on 3 September 2021.
- 4 Liberty to serve the Standing Counsel for the State of Uttarakhand, in addition.
- 5 Service on the third to fifth respondents be effected through the SHO of the police station concerned.

**(SANJAY KUMAR-I)**  
**AR-CUM-PS**

**(SAROJ KUMARI GAUR)**  
**COURT MASTER**